

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

7. IA 3209(MB)2024
IN
C.P. (IB)/3591(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: Ms Shilpa Interiors
Vs
Wadhawan Holding Private Limited

Section 9, 12(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Aniruth Purusothman, Ld. Counsel for the Applicant present through physical mode.

IA-3209/2024

2. This is an Application filed u/s 12(2) by the Resolution Professional seeking an extension of 30 days beyond 180 days for completion the CIRP proceedings against the Corporate Debtor.

3. Ld. Counsel for the Applicant submits that three Plans are received through PRAs and the same is under consideration before the CoC. Ld. Counsel for the Applicant further submits that the CoC has passed a resolution with 100% voting.

4. In view of afore-stated submission(s). This Bench allows 30 days extension w.e.f. 21.05.2024.

5. With the above, the present Application is disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)